

ITEM NO.1

COURT NO.14

SECTION II-D

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Miscellaneous Application No.1483/2025 in SLP(Crl) No.4508/2024

VIMLA DEVI

Petitioner(s)

VERSUS

STATE OF RAJASTHAN &amp; ORS.

Respondent(s)

Date : 29-08-2025 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH  
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) By Courts Motion, AOR

Mr. H. D. Thanvi, Adv.  
Mr. Nikhil Kumar Singh, Adv.  
Mr. Shikhar Bhardwaj, Adv.  
Mr. Rishi Matoliya, AOR

For Respondent(s) Mr. S.. Udaya Kumar Sagar, AOR  
Mr. Tushar Singh, Adv.

Mr. Abhishek Gautam, AOR  
Ms. Suruchi Mittal, Adv.  
Mr. Vikramaditya Chouhan, Adv.  
Mr. Varun Prasad, Adv.  
Ms. Rashika Kapoor, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

On the last occasion, vide our order dated 12.08.2025, we had asked the Superintendent of police, District Churu, Rajasthan to file a personally affirmed affidavit explaining the situation. In terms thereof, an affidavit has been filed. In the said affidavit, the stand is that the previous affidavit was filed on the basis of

the records of the Trial Court and the High Court.

2. We are aghast at such a stand. Those documents were already on record before the Court and still, the Court wanted an affidavit and the said affidavit is a repetition of what has been noted in the said two judgments. The worrying factor is that the affidavit was filed nine months after the said judgments and still, the position on facts, as reflected in the judgments, was parroted in the affidavit.

3. In view of the aforesaid, we reject the said affidavit filed by the Superintendent of Police.

4. *Prima facie*, we find that he has been totally casual in his approach with this Court. Accordingly, notice is issued to the Superintendent of police, District Churu, Rajasthan to explain as to why the Court should not take the matter seriously and pass appropriate orders, including initiation of appropriate proceedings against him for such conduct.

5. List on 07.10.2025, at the top of the list.

6. Learned counsel for respondent no.1-State shall communicate this order to the concerned officer.

(SAPNA BISHT)  
COURT MASTER (SH)

(ANJALI PANWAR)  
COURT MASTER (NSH)